

received from the Government of Maharashtra for establishment of a separate Development Board for the Konkan region.

(b) No, Sir.

(c) No, Sir. The Planning Commission had undertaken a performance evaluation study on the working of the three existing Development Boards in Maharashtra and has submitted their report to the Government.

(d) Does not arise in view of (c) above.

Persons residing in India without valid documents

1505. SHRI B.S. GNANADESIKAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that people from the neighbouring countries have infiltrated into the country and had obtained Ration Cards and Voter Identity Cards; and

(b) if so, what steps Government have taken to identify these persons who are residing in India without any valid documents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) There are reports that people from the neighbouring countries, who have infiltrated into the country, have managed to obtain ration cards and voter identity cards, in some cases.

(b) The Foreigners Act, 1946 under Section 3(2)(c) empowers the Govt. to detect and deport foreign nationals staying in India unauthorisedly. This power has been entrusted to the State Governments/Union Territory Administrations, who have been asked to launch special drives to detect and deport those foreigners who are residing in India without any valid documents. Administrative instructions are also issued from time to time in this regard.

Compensation to the dependents of those killed during Terrorist Attacks

1506. SHRI T.S. BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of terrorist attacks in Jammu and Kashmir that have